

[Shri M. R. Krishna]

1st October, 1968 to 30th September, 1969.

- (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the period from 1st October, 1968 to 30th September, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—4501/70].

**DELIMITATION OF COUNCIL CONSTITUENCIES
(BOMBAY) AMENDMENT ORDER**

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. PARTHASARATHY) : On behalf of Shri Jaganatha Rao, I beg to lay on the Table a copy of the Delimitation of Council Constituencies (Bombay) Amendment Order, 1970 (Hindi and English versions) published in Notification No. G. S. R. 1821 in Gazette of India dated the 22nd October, 1970 undersub-section (3) of section 13 of the Representation of the Peoples Act, 1950. [Placed in Library. See No. LT—4503/70].

12.44 hrs.

ARREST OF MEMBERS

(SHRI JANESHWAR MISRA AND SHRI ARJUN SINGH BHADORIA)

MR. SPEAKER : I have to inform the House that I have received the following wireless message, dated the 7th December, from the Additional District Magistrate, 1970, Lucknow :

“Sarvashri Janeshwar Misra and Arjun Singh Bhadoria, Members, Lok Sabha, were arrested under Section 189, Indian Penal Code, today, the 7th December, 1970, at 11:30 hours and detained in Lucknow-Jail.”

SHRI SURENDRANATH DWIVEDI (Kendrapara) : By their own Government.

SHRI S. M. BANERJEE (Kanpur) : We want a repeal of that ordinance. I congratulate those leaders. (Interruption)

12.45 hrs.

**PETITION RE. SCHEDULED CASTES
AND SCHEDULED TRIBES ORDERS
(AMENDMENT) BILL, 1967**

SHRI LOBO PRABHU (Udipi) : I beg to present a petition signed by Shri B. Ramchandra Tandurker, Gulbarga, relating to the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967.

**STATEMENT RE. CONSTITUTIONAL
IMPLICATIONS OF RESOLUTION
PASSED BY STATE LEGISLATIVE
ASSEMBLY IN PURSUANCE OF ARTICLE 169**

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANUMANTHAIYA) : Sir, In connection with my reply to starred question No. 302 answered in the Lok Sabha on 24th November, 1970, dealing with the abolition of the Legislative Council in Bihar you had desired to know the legal position on two points—

- (1) once a resolution is passed by a State Assembly and sent to the Lok Sabha, are there any constitutional provisions by which by another resolution rescinding the same, they can withdraw this from the Lok Sabha when it is already seized of it ?
- (2) after they received the resolution are the Government bound to bring forward a legislation or is it optional with them ?

The matter has been further examined in the Law Ministry. The only provision which deals with the subject matter of the questions is article 169 of the Constitution and Clause (1)